

[3488]

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE FIFTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 129 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 09-01-2026 in WP.No.16234 of 2025 on the file of the High Court.

Between:

M/s Aananda Lakshmi Spinning Mills Ltd., H.No.5-5-22/1, Sy.No.855, 856, IDA Sub Station, Hyderabad Road, Bhongir, Yadadri Bhongir District, Telangana, Rep. by its Accounts Manager, C.Nagarjuna.

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Energy Department, Rep. by its Special Chief Secretary, TS Secretariat, Hyderabad.
2. The Telangana State Electricity Regulatory Commission, Hyderabad, Rep. by its Secretary, Red Hills, Hyderabad.
3. The Southern Power Distribution Company Limited of Telangana State, rep. by its Chairman And Managing Director, Mint Compound, Hyderabad.
4. The Superintending Engineer, Operation Circle, TGSPDCL, Yadadri Bhongir.
5. The Senior Accounts Officer, (Operation) TGSPDCL, Yadadri Bhongir.

...RESPONDENTS/RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated 09-01-2026 in W.P.No.16234 of 2024

and the demand notice Lr.No.SE/OP/YDD/SAO/JAO-HT II/SA/D.No.346 OF 2024
dated 21-06-2024.

Counsel for the Appellant: SRI CH. SATYASADHAN

Counsel for the Respondent No.1: GP FOR ENERGY

Counsel for the Respondent No.2: SRI P. PRASAD, S.C. FOR TSERC

**Counsel for the Respondents No.3 to 5: SRI N. SREEDHAR REDDY,
S.C. FOR TSSPDCL**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHFUDDIN

WRIT APPEAL No.129 of 2026

Dated: 05.02.2026

Between:

M/s. Aananda Lakshmi Spinning Mills Ltd.

...Appellant

and

The State of Telangana,
Energy Department,
Rep. by its Special Chief Secretary, TS Secretariat,
Hyderabad,
and 4 others.

...Respondents

JUDGMENT:

Learned counsel Sri Ch.Satya Sadhan appears for the appellant.

Sri N.Sreedhar Reddy, learned Standing Counsel for Telangana
Southern Power Distribution Company Limited, appears for respondents
No.3 to 5.

2. The present writ appeal is preferred challenging the order passed in W.P.No.16234 of 2025, dated 09.01.2026, whereby the learned Single Judge has dismissed the writ petition preferred by the appellant following the common order passed in W.P.No.12440 of 2024 and batch dated 31.07.2025.
3. Today, at the hearing, learned counsel for the parties are in consensus that the matter can be disposed of in the lines of common judgment dated 20.08.2025, passed by a Coordinate Bench of this Court in W.A.No.881 of 2025 and batch cases, where similar issue was involved.
4. The Coordinate Bench of this Court by common judgment dated 20.08.2025 disposed of W.A.No.881 of 2025 and batch cases in the following terms:

"13. Having considered the rival submissions made by the learned counsel on either side, this Court is of the view that since the appellants have expressed their view that they would prefer an appeal along with the stay application before the appellate authority within a period of eight weeks, the appellants are permitted to file the same within a period of eight weeks from the date of receipt of a copy of this order. The order dated 19.04.2024 passed by the 1st respondent-Regulatory Commission shall not be acted upon for a period of eight weeks. In the interregnum, the appellants must pursue their remedies of preferring an appeal before the appellate authority and seek stay of the order and the appellate authority shall ensure that some orders are passed on the stay application. If the appeal is filed, the appellate authority shall number the same and consider the stay application as expeditiously as possible. Since the

appellants are pursuing their remedies in a writ Court, the benefit under Section 14 of the Limitation Act, 1963, shall be extended to them.

14. With the above observations, the Writ Appeals are disposed of. No costs."

5. Following the aforesaid common judgment dated 20.08.2025 passed in W.A.No.881 of 2025 and batch cases, the instant writ appeal is also disposed of in similar terms. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-A.V.S.PRASAD
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

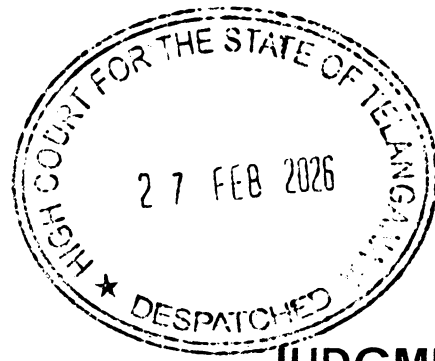
1. The Special Chief Secretary, State of Telangana, Energy Department, TS Secretariat, Hyderabad.
2. The Secretary, Telangana State Electricity Regulatory Commission, Hyderabad, Red Hills, Hyderabad.
3. The Chairman And Managing Director, Southern Power Distribution Company Limited of Telangana State, Mint Compound, Hyderabad.
4. The Superintending Engineer, Operation Circle, TGSPDCL, Yadadri Bhongir.
5. The Senior Accounts Officer, (Operation) TGSPDCL, Yadadri Bhongir.
6. One CC to SRI CH. SATYASADHAN, Advocate [OPUC]
7. Two CCs to GP for Energy, High Court for the State of Telangana at Hyderabad. [OUT]
8. One CC to SRI P. PRASAD, S.C. for TSERC [OPUC]
9. One CC to SRI N. SREEDHAR REDDY, S.C. for TSSPDCL [OPUC]
10. Two CD Copies

MP

CHR

HIGH COURT

DATED:05/02/2026



JUDGMENT

WA.No.129 of 2026

**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

⑬ CHR
28/2/26